

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 39872/2018

(Arising out of impugned final judgment and order dated 20-08-2015 in CRLA No. 198/1983 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BHAGWAN DAS & ANR.

Respondent(s)

(IA No.162730/2018-CONDONATION OF DELAY IN FILING and IA No.162731/2018-EXEMPTION FROM FILING O.T.)

Date : 16-12-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s)

Mr. Sanjay Kumar Tyagi, AOR
Mr. Yogesh Pachauri, Adv.
Mr. Divyansh Rai, Adv.
Mr. Vijay Kr. Pandey, Adv.
Mr. Sundeep Singh, Adv.
Mr. Rajpal Singh, Adv.

For Respondent(s)

Mr. Param Kr. Mishra, Adv.
Mr. Shashank Singh, Adv.
Mr. Vikash Kr., Adv.
Ms. Kanika Bansal, Adv.
Ms. Anisha Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter dated 13.12.2019 circulated by learned counsel for the respondent, the matter is adjourned to 10.01.2020 .

(INDU MARWAH)
COURT MASTER (SH)

(SUMAN JAIN)
BRANCH OFFICER